

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ROYAL POLYURETHANE INDIA PRIVATE LIMITED

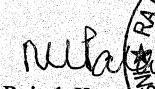
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Royal Polyurethane India Private Limited
2.	Date of incorporation of corporate debtor	25/05/2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24100DL2013PTC252714
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 507, Plot No.3B1, Twin District Centre, Sector-10, Commercial Block of Hotel cum Commercial Building, Rohini North West, Delhi – 110085
6.	Insolvency commencement date in respect of corporate debtor	24.12.2021 However, the Order dated 24.12.2021 passed by the Hon'ble National Company Law Tribunal, New Delhi was received by the Interim Resolution Professional on 27.12.2021
7.	Estimated date of closure of insolvency resolution process	22.06.2022 (180 days commencing from 24.12.2021)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajesh Kumar Parakh IBBI/IPA-001/IP-P00272/2017-18/10516
9.	Address and e-mail of the interim resolution professional, as registered with the Board	5/51, 2nd Floor, W.E.A. Karol Bagh, New Delhi-110005 National Capital Territory of Delhi parakh.rajesh@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C-108, 3 rd Floor, Sector-2, Noida-201301, UP royalpolyurethaneindia@gmail.com
11.	Last date for submission of claims	07.01.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N. A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://www.ibbi.gov.in/home/downloads Physical Copy of Relevant Forms are available at: C-108, 3 rd Floor, Sector-2, Noida-201301, UP The Relevant Forms may also be obtained by sending a request vide email to: royalpolyurethaneindia@gmail.com

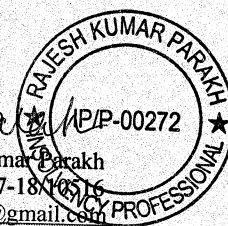
Notice is hereby given that the National Company Law Tribunal, New Delhi Bench at New Delhi has ordered the commencement of a corporate insolvency resolution process of the Royal Polyurethane India Private Limited vide Order dated 24.12.2021. (Order dated 24.12.2021 was received by the Interim Resolution Professional on 27.12.2021).

The creditors of Royal Polyurethane India Private Limited are hereby called upon to submit their claims with proof on or before 07.01.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Rajesh Kumar Parakh
 Reg. No.: IBBI/IPA-001/IP-P00272/2017-18/10516
 Email: parakh.rajesh@gmail.com
 Ph.: 8851597975, 9811350848



Date: 30.12.2021
Place: New Delhi